

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 7-3-1996

OA No. 142/96

Gauri Shanker Gehlot .. Applicant

Versus

Union of India and others .. Respondents

Mr. Kunal Rawat, Counsel for the Applicant

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Shri Gauri Shanker Gehlot in this application under Section 19 of the Administrative Tribunals Act, 1985, has assailed the verbal order of termination of his service as a Peon in the office of respondent No.2.

2. We have heard the learned counsel for the applicant.

3. The case of the applicant is that he had worked continuously from 11-4-94 to 7-3-95 and had completed more than 240 days of service when abruptly he was disengaged. The action of the respondents is under challenge as being tainted with malafides. Admittedly, the applicant has not made any representation as envisaged by Section 20 of the Administrative Tribunals Act, 1985 before presenting this application in this Tribunal.

4. In the circumstances we direct the applicant to make a representation to the concerned authority in regard to his grievance and if the same is made

(3)

within 15 days from the date of this order,
it shall be decided by respondent No.2 within
a month of its receipt through a detailed order
in the light of the instructions on the subject.
The applicant may file a fresh OA if he feels
aggrieved by any decision taken on his representation
by the respondents.

O.P.Sharma
Administrative Member

Gopal Krishna
Vice-Chairman